

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 455**

TO BE ANSWERED ON THE 19TH JULY, 2016/ ASHADHA 28, 1938 (SAKA)

Withdrawal of AFSPA from NER

455. SHRIMATI VANAROJA R.:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is considering to withdraw the Armed Forces Special Powers Act (AFSPA) in the North Eastern region;

(b) whether it is true that the North East States have been demanding its removal for a long time and if so, the reaction of the Government thereto;

(c) whether the said Act has been removed in some parts of the North East; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a): No, Madam. At present there is no proposal under consideration to withdraw AFSPA from the North Eastern Region.

(b): The notification for extension of notification under the Act is issued with the concurrence of the state governments. Govts of Arunachal Pradesh, Assam, Meghalaya have been recommending issuance of notifications in these states/portions of states. Government

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of Nagaland has not supported issuance of notification in that state. For state of Manipur, notification of AFSPA is issued by the state government.

(c) & (d): AFSPA, 1958 was withdrawn form the areas falling in the jurisdiction of 30 Police Stations of Tripura by State Government vide its Notifications dated 27.5.2015.
